

[Shri Kedar Nath Singh]

1971, published in Notification No. G.S.R. 271 in Mysore Gazette dated the 2nd September, 1971.

- (ii) The Mysore Motor Vehicles (Ninth Amendment) Rules, 1971, published in Notification No. G.S.R. 296 in Mysore Gazette dated the 16th September, 1971. [*Placed in Library. See No. LT—1262/71*].

- (3) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—

- (i) S.O. 1493 published in Mysore Gazette dated the 26th August, 1971.

- (ii) S.O. 1496 published in Mysore Gazette dated the 25th August, 1971. [*Placed in Library. See No. LT—1263/71*].

- (4) A copy of Gujrat Government Notification No. GH/G/71/140 MTA/1769/24353/E (Hindi and English versions) published in Guirat Government Gazette dated the 19th August, 1971, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library See No. LT- 1264/71*].

10.41 hrs.

ELECTION TO COMMITTEE

RAJGHAT SAMADHI COMMITTEE

THE MINISTER OF STATE IN THE
MINISTRY OF WORKS AND HOUSING

(SHRI I. K. GUJRAL) : I beg to move :

“That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

The motion was adopted.

10.42 hrs.

STATEMENT RE. PROPOSED ADDITIONAL MEASURES FOR MAXIMUM MOBILISATION OF RESOURCES FOR DEFENCE EFFORT

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : Sir, I rise to take the Honourable House into confidence regarding the additional measures we propose to adopt for ensuring the maximum mobilisation of resources for the defence effort. But before I do so, I would like to review briefly the developments since the presentation of the Budget in May.

Honourable Members will remember that the regular Budget for the current year as it was finally passed had envisaged a substantial increase in the outlay on the Plan and no social welfare as also a modest provision of Rs. 60 crores for providing relief to refugees from Bangla Desh. The last provision had to be increased by Rs. 200 crores in August and another demand for Rs. 100 crores is before the Parliament.